

V.SREENIVASA SIVA RAM
REGISTRAR (VIGILANCE)



AMARAVATI,
DT:15.05.2025.

ROC.NO.315/2025-B.SPL.

Sir/Madam,

SUB: DISTRICT JUDGES – Filling up of 02 vacancies in the cadre of District Judges under 65% quota by promotion from the cadre of Civil Judge (Senior Division) notified for the year 2025 on 29.03.2025 and publication of list of eligible Civil Judges (Senior Division) - Attested photocopies of three judgments each in contested criminal and civil cases, after full trial, in the last six months - Called for – Regarding.

- REF: 1. Order dated 04.01.2007 in Civil Appeal No.1867 of 2006 of the Hon'ble Supreme Court of India.
2. High Court's Notification No.337-B.Spl., dated 29.03.2025
3. High Court's Proceedings Roc.No.315/2025-B.Spl., dated 15.05.2025.

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I am to state that the High Court has notified 02 (two) vacancies in the cadre of District & Sessions Judges (Entry Level) by promotion from the cadre of Civil Judges (Senior Division) notified for the year 2025 vide Notification 2nd cited, and the list of eligible officers who have completed 5 years of qualifying service as on 31.03.2025 is placed on the official website of High Court of Andhra Pradesh vide reference 3rd cited.

As directed, the eligible officers in the list enclosed are directed to submit attested photocopies of three (03) judgments each in contested criminal and civil cases disposed on contest after full trial, in the last six months.

Further, the eligible officers who have worked exclusively on civil side or criminal side are directed to submit five (05) attested photocopies of judgments disposed on contest after full trial.

And, the eligible officers who are in the list enclosed and who have been working as Secretary, District Legal Services Authority/other duty shall submit their attested copies of the judgments, disposed by them during the last six (06) months in which they worked as Civil Judges (Senior Division) immediately, before taking charge of their respective posts which they are holding in which they are not entrusted to deal with judicial work.

The copies of judgments must reach the High Court on or before 31.05.2025 without out fail either by speed post or any other recognized mode.

Yours sincerely,

REGISTRAR (VIGILANCE)

- Note:
1. The copies of the judgments should be clear, legible, readable and duly attested by the officer concerned.
 2. The copies must be true replica of their originals, and
 3. The copies must be a Photo Copy and it should be either on white paper or conquest paper but not on manifold paper.

To

SL. NO	NAME AND DESIGNATION OF THE OFFICER
1.	SRI I.KARUNA KUMAR, Principal Civil Judge (Senior Division), Nellore.
2.	MS. B.KRISHNAVENI, Civil Judge (Senior Division), Dharmavaram, Ananthapuram District now placed under suspension w.e.f., 10.11.2022 vide High Court's Proceedings Roc.No.217/2020-Vigilance Cell, dated 10.03.2022.
3.	MS. A.SAI KUMARI, Civil Judge (Senior Division), Kothapeta, East Godavari District.
4.	SRI B.BABU NAIK, Civil Judge (Senior Division), now working as Special Judge for trial of cases under SCs and STs (POA) Act-cum-X Additional District and Sessions Judge, Machilipatnam, Krishna District on temporary basis under Rule 14 of Andhra Pradesh State Judicial Service Rules, 2007.
5.	SRI M.SHANKAR RAO, Civil Judge (Senior Division), now working as Special Judge for trial of offences under the protection of Children from Sexual Offences, Act, 2012 (POCSO Act), Chittoor on temporary basis under Rule 14 of Andhra Pradesh State Judicial Service Rules, 2007.
6.	SRI K.SYAM BABU, Civil Judge (Senior Division), now working as VI Additional District and Sessions Judge (Fast Track Court), Bapatla, Guntur District on temporary basis under Rule 14 of Andhra Pradesh State Judicial Service Rules, 2007.

7.	SMT. B.NIRMALA, Civil Judge (Senior Division), Tekkali, Srikakulam District.
8.	SMT. B.H.V.LAKSHMI KUMARI, Civil Judge (Senior Division), Vizianagaram.
9.	SRI V.VENKATESWARA RAO, III Additional Civil Judge (Senior Division), Vijayawada, Krishna District.
10.	SMT. M.SUDHA, Civil Judge (Senior Division), Chirala, Prakasam District.